

State Vs. Tribhuvan @ Preet & Ors.
FIR No. 886/16
Under Sec. 498A/406/420/494/377/34 IPC
PS Shakarpur

25.06.2020

Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.

Present : Sh. Tribhuvan @ Preet, Id. counsel (applicant/accused) in person.
ASI Mateen Ahmed, Naib Court for the State.
Complainant in person.

During the course of submission, applicant and complainant jointly submitted that the matter has been amicably settled for a sum of Rs.14.5 lakh in three installments, first installment at the time of first motion, second installment at the time of second motion and third installment at the time of quashing of FIR and the said process will be completed as early as possible. Applicant/accused submits that he is already on interim bail vide order dated 28.05.2020 which is to be ended on 27.06.2020 as such, requested that interim bail may be extended till 25.07.2020. Complainant present has no objection to this effect.


Heard and perused the record.

Accordingly, in view of the submission & circumstances as well as the settlement arrived between the parties, the interim bail granted vide order dated 28.05.2020 to the applicant/accused Tribhuvan @ Preet **is extended till 25.07.2020** on the same terms and conditions.

In the meanwhile, parties are directed to file the written settlement.

The matter be put up on 25.07.2020.

A copy of this order be sent to the trial court and at request, another copy of this order be given dasti to both parties.


(Dr. S.K. Gautam)
ASJ-03 (East)/Spl. Duty: KKD Courts:
Delhi: 25.06.2020

State Vs. Ram Balak
FIR No. 91/2020
Under Sec. 420/406/120B IPC
PS Shakarpur

25.06.2020


Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.

Present : Sh. R.S. Yadav, Id. counsel for the applicant/accused.
ASI Mateen Ahmed, Naib Court for the State.
Sh. Mahesh Sharma, Id. counsel for the complainant alongwith complainant.

Sh. Mukesh Kumar, Ahlmad of the court of Ms. Akanksha Vyas, Id. M.M. (East) appears and produced the TCR. TCR is retained.

Issue notice of this application to the IO/SHO to verify the medical documents of the applicant/accused Ram Balak and file report by NDOH.

The matter be put up on 29.06.2020.


(Dr. S.K. Gattam)
ASJ-03 (East)/Spl. Duty: KKD Courts:
Delhi: 25.06.2020

State Vs. Pawan
FIR No. 8/19
Under Sec. 394/397 IPC
PS PIA

25.06.2020

Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.

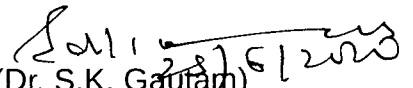
Present : None for the applicant/accused.
ASI Mateen Ahmed, Naib Court for the State.

Reply filed by IO.

Reader of this court has contacted to the counsel for accused telephonically who requested for an adjournment.

Accordingly, the matter be put up on 26.06.2020.

TCR be summoned for NDOH.


(Dr. S.K. Gautam)
ASJ-03 (East)/Spl. Duty: KKD Courts:
Delhi: 25.06.2020

State Vs. Krishan Kumar
FIR No. 318/2020
Under Sec. 25/27/54/59 Arms Act & 506/34 IPC
PS Krishna Nagar

25.06.2020

Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.


Present : Sh. Rajesh Sharda, Id. counsel for the applicant/accused Krishan Kumar.
ASI Mateen Ahmed, Naib Court for the State.

Part arguments heard.

During the course of arguments, Id. counsel for applicant requested to adjourn the matter to file reply by the IO.

Let notice of this application be issued to the IO/SHO to file reply by next date of hearing.

The matter be put up on 29.06.2020.


(Dr. S.K. Gautam)

ASJ-03 (East)/Spl. Duty: KKD Courts:
Delhi: 25.06.2020

State Vs. Izhar Ahmed Etc. (Sonu Verma)
FIR No. 134/17
Under Sec. 302/392/397/411/34 IPC
PS Pandav Nagar

25.06.2020

Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.

Present : Sh. J.P. Bansal, Id. counsel for the applicant/accused Sonu Verma.
ASI Mateen Ahmed, Naib Court for the State.

On the request of Id. counsel for applicant, personal hearing given after due care and precaution as suggested by the government to protect from virus of Covid-19/Corona.


Heard and perused the record.

From the report of IO, previous involvement of the applicant/accused Sonu Verma is not explained despite repeated directions though it is revealed that the bail application of co-accused Izhar Ahmed was also dismissed earlier.

As such, in these circumstances, let IO to file fresh report regarding past antecedents of the applicant/accused as well as the outcome of bail application of co-accused Izhar Ahmed by next date of hearing.

TCR be also called for said date.

The matter be put up on 29.06.2020.


(Dr. S.K. Gautam)
ASJ-03 (East)/Spl. Duty: KKD Courts:
Delhi: 25.06.2020

State Vs. Arvind Kumar
FIR No. 391/18
Under Sec. 307/201/120B/174A/34 IPC
& 25/27/54/59 Arms Act
PS New Ashok Nagar

25.06.2020

Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.

Present : Sh. M.L. Kalkal, Id. counsel for the complainant.
None for the applicant/accused.
ASI Mateen Ahmed, Naib Court for the State.


IO SI Arjun appears and submits that he has already filed the reply.

Present application is filed for grant of interim bail on medical ground.

Part arguments heard.

Reader Ajay Kumar stated that he has received a telephonic call from Sh. Ravi Kaushal, counsel for applicant/accused who seeks an adjournment and proposed a date of 02.07.2020. Ld. counsel for complainant has no objection to this effect.

As such, the matter be listed on 02.07.2020.


(Dr. S.K. Gautam)
ASJ-03 (East)/Spl. Duty: KKD Courts:
Delhi: 25.06.2020

State Vs. Inderjeet Singh
FIR No. 152/19
Under Sec. 393/394/398/120B/34 IPC
&25/27/54/59 Arms Act
PS Krishna Nagar

25.06.2020

Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.

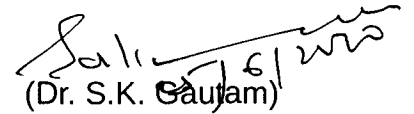
Present : None for the applicant/accused.
ASI Mateen Ahmed, Naib Court for the State.

Reader of this court has contacted to the counsel for accused telephonically who requested for an adjournment to call report by IO.

As such, issue notice to the IO to file report regarding past antecedents of the applicant/accused by NDOH.

The matter be put up on 29.06.2020.

TCR be summoned for NDOH.


(Dr. S.K. Gauram)

ASJ-03 (East)/Spl. Duty: KKD Courts:
Delhi: 25.06.2020

State Vs. Bittu Bhati Etc.
FIR No. 391/18
Under Sec. 307/120B/34 IPC
PS New Ashok Nagar

25.06.2020

Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.

Present : Sh. Anil Shrivastava, Id. counsel for the applicant/accused Sumit Naagar through Parokar Saurabh, cousin of accused.
ASI Mateen Ahmed, Naib Court for the State.

Arguments heard on the application seeking custody parole for the applicant/accused Sumit Naagar S/o Satish Naagar.

It is submitted that since younger brother namely Amit Naagar of accused Sumit Naagar has expired on 24.06.2020 in front of his residence at Mayur Vihar, Phase-III his presence is required to perform/join last rites of his younger brother at cremation ground. Application is duly supported with affidavit of Sh. Saurabh Chaudhary, cousin of accused qua death of Amit Naagar, brother of accused Sumit Naagar.

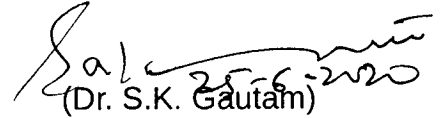
During the course of arguments, Id. counsel prayed that custody parole may be granted to the accused Sumit Naagar to attend the last rites of deceased which is scheduled for today itself i.e. 25.06.2020 at 3.00 p.m. onward at Gazipur Shamshan Ghat, Delhi.

In view of the over all circumstances of the case and on humanitarian grounds, accused Sumit Naagar S/o Satish Naagar is granted custody parole for today itself i.e. 25.06.2020 from 3.30 p.m. to 5.00 p.m. to attend last rites of deceased namely Amit Naagar. **Jail Superintendent is directed to take necessary steps to produce the said accused namely Sumit Naagar in the judicial custody today itself i.e. 25.06.2020 from 3.30 p.m. to 5.00 p.m. at Gazipur Shamshan Ghat, Delhi.**

A copy of the order be sent to Suptd. Jail for information and necessary compliance. At request, this order be also sent there **through Special Messenger/Fax at earliest.** Another copy of this order be given dasti to the Id. counsel for the applicant to facilitate the matter.

With these observations, present application stands disposed of accordingly.

Be tagged with the main case file.


(Dr. S.K. Gautam)

ASJ-03 (East)/Spl. Duty: KKD Courts:
Delhi: 25.06.2020

Copy Received
ASJ-03 (East)
R. No. D33/96
25/6/20
2:45 P.M.